HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY ,THE TWENTY EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 6374 OF 2025

Between:

Sreeramoju Uma Slesidhar, S/o. SreeramojuVenkateswarlu, Aged about 29 Years. Occ. Out Sourcing Employee, R/o. Y.S.R Colony, Khammam Town. Khammam District, Telangana

...PETITIONER

AND

1. TheState of Telangana, Rep by its Principal Secretary Home Department Secretariat Buildings, Secretariat, Hyderabad.
2. The Commissioner, Department of Goods and Service Tax. 2nd Floor. G.S.T.Bhavan, Basheerbagh. Hyderabad. Telangana State
3. The Assistant Commissioner, Department of Goods and Service Tax Circle-III, Post. Khammam District, Telangana State
4. The Station House Officer, Khammam Police Station (Town), Khammam District, Telangana State.
5. BoburiSrinivasa Rao, S/o.B.Seetharamaiah, Aged about 53 Years, Occ. Business. R/o. 5-6-20. Cheruvu Bazar, Khammam Town, Khammam District, Telangana State. Responderits.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus declaring the action of the Respondent No.3 in non-freezing of Petitioner Salary Saving Bank Accounts i.e., A/c.62302794931 of State Bank of India, Mustafanagar Branch, Khammam and Petitioner Saving Bank Account 1846421936 of KotakMahendra Bank, Z.P. Centre Branch, Khammam in spite of Petitioner Representations dt.10-02-2025, dt.25-6-2024 and dt.25-7-2024 as illegal and arbitrary and unjust and violation of Articles 14 and 21 Constitution of India and Violation of the Principles of Natural Justice, in the interest of justice

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents 2 and 3 to consider the petitioners representations dt.10-02-2025 and dt.25-6-2024 to un-freeze the Petitioner Saving Bank Accounts i.e., A/c 62302794931 of State Bank of India, Mustafanagar Branch, Khammam and Account 1846421936 of KotakMahendra Bank, Z.P. Centre Branch, Khammam pending disposal of the above writ petition

Counsel for the Petitioner: SRI. M. VENKATA RAMA RAO

Counsel for the Respondent Nos. 1,3&4: GP FOR HOME

Counsel for the Respondent No.2: SRI SWAROOP OORILLA, SPECIAL GP FOR STATE TAX

Counsel for the Respondent No.5:--

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.6374 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri M. Venkata Rama Rao, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondent(s)-State Tax.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties agreed that this petition may be disposed of by directing respondent No.3 to decide the petitioner's representation dated 10.02.2025 within stipulated time.

4. In view of consensus arrived at, this Writ Petition is **disposed of** with the following directions:-

1. The petitioner shall re-submit the representation dated 10.02.2025 along with copy of this order before respondent No.3.

2. On such resubmission, respondent No.3 shall consider and decide such representation in accordance with law within fifteen days.

3. The outcome shall be communicated to the petitioner.

It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-V.HARI PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

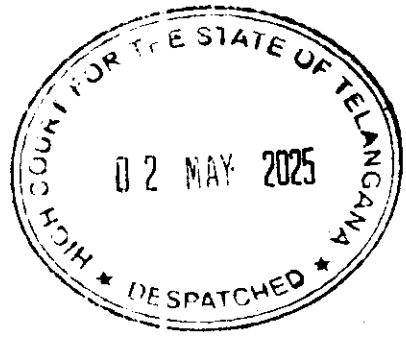
To,

1. The Principal Secretary Home Department Secretariat Buildings, Secretariat, T.S.,Hyderabad.
2. The Commissioner, Department of Goods and Service Tax. 2nd Floor. G.S.T.Bhavan, Basheerbagh. Hyderabad. Telangana State
3. The Assistant Commissioner, Department of Goods and Service Tax Circle-III, Post. Khammam District, Telangana State
4. The Station House Officer, Khammam Police Station (Town), Khammam District, Telangana State.
5. One CC to SRI. M. VENKATA RAMA RAO, Advocate [OPUC]
6. Two CCs to SPECIAL GP FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CCs to GP FOR HOME ,High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

B M /BSK

HIGH COURT

DATED:28/04/2025



ORDER

WP.No.6374 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

12 M.T
2/5/25